BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB. No. 20 of 2014

15.07.2014

Heard Mr. P.K. Borah, learned counsel appearing for and on behalf of the petitioner, who submits that due to bonafide mistake the case number was mentioned wrongly, but the actual case number was Mawsynram P.S. Case No. 9 (5) 2014.

Mr N.D. Chullai. Learned Sr. GA assisted by Mr. P. Yobin, learned State counsel submits that due to wrong quoting of the number of the case, the C.D could not be produced. Since in my order dated 07.07.2014 I have observed that the District Council has no authority to entertain the anticipatory bail under 438 Cr.P.C, therefore, I am of the view that notice to be issued to the District Council.

Let notice be issued to the Secretary of the Executive Committee of all the District Councils in the State of Meghalaya. The Superintendent of Police, East Khasi Hills, Shillong, Mr. M. Kharkrang is present and he is directed to find out whether there is any circular or notification pertaining to that an approval is required for the headquarter of the police to file any appeal or revision.

In the meantime the interim order dated 07.07.2014 shall continue till the next date fixed.

Registry is directed to send a copy of this order to the learned counsel for the parties as well as to the Superintendent of Police, East Khasi Hills, Shillong.

List this matter after 3(three) weeks for appearance of the District Councils and filing of the affidavit by the Government.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.REV.P. No. 62 of 2013

15.07.2014

Heard Mr. K.C. Gautam, learned counsel for the petitioner.

At the request of the petitioners' counsel, list this matter after 3(three) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
EL.PET. No. 1 of 2013

15.07.2014

Mr. K. Paul, learned counsel appearing for and on behalf of the petitioner examined 3(three) witnesses as P.W. 9, 10 and 11 and discharged.

After cross-examination by Mr. G.S. Massar, learned Sr. counsel for respondent No. 1 assisted by Mr. L.S. Darnei, learned counsel; Mr. G.A. Dkhar, learned counsel present for and on behalf of respondent No. 3 declined to cross-examine the witnesses.

Petitioner's counsel is directed to summon other witnesses.

List this matter on ***21.07.2014***.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P. (C) No. 52 of 2012

15.07.2014

As requested by the learned counsel for the petitioner, Mr. R. Jha, list this matter next week.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P. (CRL) No. 1 of 2014

15.07.2014

Heard Mr. P.N. Nongbri, learned counsel for the petitioner, who submits that this instant writ petition was moved initially due to the reason of inaction of the police against the FIR dated 6th January, 2014.

The learned Sr. counsel for the State, Mr. N.D. Chullai is present and submits that the police has already drawn the proceedings under 107 Cr.P.C and forwarded to the court of the learned Additional District Magistrate, Nongstoin.

The learned counsel, Mr. P.N. Nongbri further submits that till date he has not received any notice from the court of the learned Additional District Magistrate, Nongstoin and does not know the fate of the proceedings. If it is so, in my considered view, the matter may be disposed of with a direction to the learned Additional District Magistrate, Nongstoin to expedite the matter and to dispose of the matter after hearing both the parties. The Additional District Magistrate, Nongstoin is also directed to issue notice to both the parties within a week from the date of receipt of this order and then to proceed with the matter and to pass necessary order as found deemed fit and proper in accordance with law.

I have also further observed that this proceeding be completed within 2(two) months' time.

Registry is directed to forward a copy of this order to the learned Additional District Magistrate, Nongstoin immediately for compliance.

With this observation and direction, the matter stands disposed of.

JUDGE

D. Nary